

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

OA 603/97.
OASR No. 543/96

Date of Decision: 1.5.1997

(B)

BETWEEN:

P. Vara Prasad Rao (2) G. Anjaneya Prasad..Applicants
3. G.D. Murthy 4. B. Vijaya Laxmi
5. K. Sarojini Reddy 6. S. Adilaxmi
7. R. Judy 8. Raymond Auklin 9. A. Padmaja
10. R.K. Sangeetha 11. K.Y. SivarakaKrishna

AND

1. Union of India, represented by
General Manager,
South Central Railway,
Secunderabad
2. Chief Personnel Officer,
South Central Railway,
Secunderabad
3. Secretary,
Railway Sports Control Board,
Railway Bhavan,
Railway Board,
New Delhi .. Respondents

Counsel for the Applicant: Mr. P.B. Vijaya Kumar

Counsel for the Respondents: Mr. N. R. Deva Raj

CORAM :

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.) *Q. 1/15*

ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.)

Heard Sri V.R.S. Gurupadam for Sri P.B. Vijaya Kumar on behalf of the applicant, and Sri N.R. Devaraj, learned Sr. Standing Counsel, for the respondents.

The applicants in this case are aggrieved by non-fixation of their initial pay at the maximum of the scale relevant to each of them—a concession made available to outstanding ~~athletes, etc.~~ recruited under the sports quota, and which is within the powers of the concerned railway zone to settle.

It is seen that there was a considerable delay in filing this OA, and again, in re-presenting the OA after meeting preliminary objections raised by the office. The reasons for those delays have not been satisfactorily or adequately explained. It is also seen that none of the applicants has made a proper representation to the concerned authority ^{at} any point of time. While these are the apparent flaws in the applicants' case, their basic claim nevertheless seems to deserve proper scrutiny, as per rules and instructions of the Railway Board. In the light of averments contained in the OA, Sri N.R. Devaraj, learned Sr. Standing Counsel, who appeared on behalf of the respondents, was of the view that the applicants ought to make individual representations to respondents 1 & 2 in regard to their respective claims. This would facilitate a proper scrutiny of facts and a decision can be taken with due regard to rules etc. The suggestion is reasonable.

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The applicants are now directed to submit representations containing the detailed bases of their claim to Respondent-2. Such representations, when received in the office of the 2nd respondent, shall be arranged to be examined as per rules and instructions on the subject and a suitable decision shall be taken and communicated to the applicants within 4 months from the date of their receipt.

Thus the OA is disposed of. No orders are required in MAS 385/97 and 386/97 in view of the directions issued in the main OA itself.

The OA may be numbered and treated as finally disposed of and closed.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 1st May, 1997

Arshu 12-5-97
Deputy Registrar (OCC)

KSM

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O.A.No. 603/97

To

1. The General Manager, Union of India,
SC Rly, Secunderabad.
2. The Chief Personnel Officer, SC Rly,
Secunderabad.
3. The Secretary, Railway Sports Control Board,
Railway Bhavan, Railway Board, New Delhi.
4. One copy to Mr.P.B.Vijayakumar, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One spare copy Hon'ble Member(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

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T COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 15 -1997

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

in
O.A.No. 603/97.

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

केन्द्रीय प्रशासनिक विविध विभाग
Central Administrative Tribunal
DISP/DESP/STC/10 JUN 1997

CC HYDERABAD BENCH

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